

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.

Date of hearing/decision: 22.08. 2017

S. T. Appeal No. 58197 of 2013 – SM

(Arising out of order-in-appeal No. 47/ST/DLH/2013 dated 18.02.2013 passed by the Commissioner of Central Excise (Appeals), Delhi-1).

M/s Vintage Studio Pvt. Ltd. Appellant

Vs.

CCE, Delhi Respondent

Appearance:

None for the appellant

Ms. Kanu Verma Kumar, AR for the respondent

Coram:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Final Order No. 56279/2017

Per: **Ashok Jindal:**

When the matter was called none appeared on behalf of the appellant nor any adjournment request have been received. Records have been perused. The matter was listed for final hearing on 01.11.13, 04.02.14, 24.04.14, 21.07.14, 15.09.14, 18.11.14, 02.03.15, 02.06.15, 29.09.15, 09.11.16, 03.01.17, 13.04.17, 07.06.17 and today. On all the occasions none appeared on behalf of the appellant nor any adjournment request have been received. In that circumstances, it is concluded that appellant is not interested to pursue their appeal. Accordingly, the appeal is dismissed for non prosecution. The appellant is at liberty to file restoration of appeal within thirty days on receipt of this order.

(Dictated and pronounced in the open Court).

(Ashok Jindal)
Member (Judicial)

Pant

